

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.31931/2017

(Arising out of impugned final judgment and order dated 30-06-2017 in CMAMD No. 279/2013 passed by the High Court of Judicature at Madras at Madurai)

K. RAMYA &amp; ORS.

Petitioner(s)

VERSUS

NATIONAL INSURANCE COMPANY LTD. &amp; ANR.

Respondent(s)

(IA No. 125418/2017 - PERMISSION TO FILE ADDITIONAL DOCUMENTS /FACTS/ANNEXURES)

Date : 07-09-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. K. Radhakrishnan, Sr. Adv  
Dr. Joseph Aristotle S., AOR  
Ms. Nupur Sharma, Adv.  
Mr. Shobhit Dwivedi, Adv.  
Mr. Sanjeev Kumar Mahara, Adv.

For Respondent(s)

Mr. Hetu Arora Sethi, AOR  
Mr. Rahul Jain, Adv.

Mr. S.P. Jain, Adv.  
Ms. Sakshi Kakkar, AOR  
Mr. Shakti Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

At the request of learned Senior counsel appearing for the petitioners, list the matter on 14-9-2022.

The parties shall be at liberty to circulate brief notes with fresh computation.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
COURT MASTER (NSH)

